Appendix-10 E

(Please see Paragraph 10.12B of HBP)

<u>Documents required for submission of application for issue of authorizations for re-export of indigenous SCOMET items after repair/replacement</u>

1. Proof of the original export of the item(s):

- a. Copy of the SCOMET License issued for the export of the items to be replaced/repaired;
- b. Shipping bills containing the details of the initial export of these items;
- c. Bill of Entry containing details of the items imported for replacement or repair;

2. Proof of obligation for replacement or repair of defective/damaged items:

Letter from the foreign buyer on its letter head, duly signed and stamped, raising the demand for the repair or replacement of the item(s) to be exported and the reason thereof and any of the applicable document(s):

- a. Contract agreement of the Indian exporter/OEM(including agency authorized by OEM) with the foreign buyer; **or**
- b. Purchase order containing terms of replacement/repair; or
- c. Warranty policy/conditions on replacement/repair of defective/damaged items;
- 3. <u>Legal Undertaking</u> from the applicant firm on the stamp paper of Rs. 200/-, in prescribed proforma (Appendix 10K).